

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

ORIGINAL APPLICATION No.454 OF 1989.

Shri M.V.Nagare,  
R/at House No.353/8/1  
Devi Chowk, Shivaji Road,  
Nasik Road - 422 101.

... Applicant

V/s.

1) Union of India, through  
The General Manager,  
Currency Note Press,  
Nasik Road - 422 101.

2) Shri E.A.Joseph,  
Sectional Officer,  
Currency Note Press,  
Nasik Road - 422 101.

... Respondents

Coram: Hon'ble Member(J) Shri M.B. Mujumdar  
Hon'ble Member(A) Shri M.Y. Priolkar

TRIBUNAL'S ORDER:

Dated: 4.10.1989.

Heard Mr.Gangal for the applicant and Mr.V.G.Rege for the respondents. In view of the Memorandum dt. 27.5.1989 we find that this application is not barred by limitation. However, the applicant has filed Misc. Petition No.654/89 for condoning the delay on the basis that the cause of action had arisen in May, 1983. Even assuming that the cause of action had arisen in March, 1983 this Tribunal has jurisdiction to condone the delay because it was within 3 years prior to the constitution of this Tribunal. Hence, if there is delay we condone it. Misc. Petition No.654/89 is disposed of accordingly.

...2/-

(3)

---: 2 :--

2. As regards interim relief we direct that if Respondent No2 Mr.E.A.Joseph is confirmed as Sectional Officer, that confirmation will be subject to the final outcome of this case.

3. We admit the application and direct the Respondents ~~No.1~~ to file their reply on 17.11.1989 before the Registrar with a copy to the applicant's advocate. Issue notice to Respondent No.2 to file his reply on 17.11.1989 with a copy to the applicant's advocate

  
(M.Y. FRIOLKAR)  
MEMBER (A)

  
(M.B. MUJUNDAR)  
MEMBER (J)